

**THE UTTARAKHAND CHAR DHAM DEVASTHANAM
MANAGEMENT (REPEAL) ACT, 2021
(Uttarakhand Act No. 26 of 2021)**

**An
Act**

To repeal the Uttarakhand Char Dham Devasthanam Management Act 2019 (Act No. 06 of 2020) (as amended from time to time) and revival of the United Provinces Shri Badrinath Temple Act, 1939 (as applicable in the state of Uttarakhand) (as amended from time to time).

Be it enacted by the Uttarakhand State Legislative Assembly in the seventy second year of the Republic of India as follows-

- 1. Short title, and commencement** – (1) This Act may be called the Uttarakhand Char Dham Devasthanam Management (Repeal) Act, 2021.
(2) It shall come into force at once.
- 2. Repeal of Uttarakhand Act No. 06 of 2020** – The Uttarakhand Char Dham Devasthanam Management 2019 (Act No. 06 of 2020) is hereby repealed.
- 3. Revival of repealed act** - The United Shri Badrinath Temple Act, 1939 (U.P. Act No. XVI of 1939) is hereby revived.
- 4. Repeals and savings** - Notwithstanding such repeal.
 - (a) All rules, bye-laws, regulations made, notification or certificate issued, order passed, decision made, proceeding taken and other things done by any authority or officer under the repealed Acts shall in so far as they are not inconsistent with this Act be deemed to have been made, issued, passed or done by the appropriate authority or officer under the corresponding provision of this Act and shall have effect accordingly, until they are amend, repeal or suspended under the provision of the Act.
 - (b) All proceedings pending before the Government any officer or authority under the provisions of the repealed Act at the commencement of this Act may in so far as they are not inconsistent with the provisions of this Act, be disposed regularly by the appropriate authority under this Act.